

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-610(PB)/2021

IN THE MATTER OF:

State Bank of India
Vs.
Shri Manish Goel

.... Petitioner/Applicant

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Adv. Lalit Mohan, Adv. Vishal Mittal, Adv. Tarish
Ayoobi, Adv. Tariq Alam, Adv. Avinash Gupta with
Ms. Reshma Mittal, RP
For the Respondent : Adv. Navneet Thakran

ORDER

IA-432/2022

1. Mr. Lalit Mohan, Ld. Counsel for the RP appears through VC along with the RP and states that in compliance of our order dated 02.04.2024, the RP has filed fresh report, which is on record on the DMS as well as the hard copy is also submitted. He undertakes to come with the brief note tomorrow to present the report.
2. Mr. Navneet Thakran, Ld. Counsel for the Respondent/Personal Guarantor appears through VC and states that he does not have any objection to the report.
3. At request and by consent of both sides, list the matter **on 08.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)